




NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

(20)

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM**

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER – JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : CA/205/2017
PETITION NUMBER : CP/29/2016
NAME OF THE PETITIONER(S) : ALEXANDER CORREYA
NAME OF THE RESPONDENT(S) : THE BHAGYODAYAM CO. & 7 ORS
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	N J. MATTHEWS	Counsel for R ₁ to R ₆	
	for N. Rajesh	Counsel for R ₇ to R ₉	
	SARATH CHANDRAN	Counsel for Petitioner	

ORDER

Counsels for both the parties are present. Counsel for the Petitioner filed CA/205/2017 in CP/29/2016 with the prayer to seek injunction against the Respondent Nos.2 to 6.

Counsel representing the Respondent was asked if he has any objection in granting injunction as prayed by the Petitioner in the CA. Counsel for the Respondent submitted that the members of the Company are proposing to hold the meeting. It is on record that the 1st Respondent Company is also party as Respondent in the main CP and the Application filed. Therefore, based on the grounds mentioned in the Application, we hereby restrain the 1st Respondent Company and R2 to R6 from convening any meeting on 26.10.2017 or on any other date on behalf of the first Respondent Company and passing of any resolution without the prior permission of this Bench. Counsel for the Respondent is directed to file reply to the CA before the next date of hearing by providing copy to the other side. Counsel for the Respondent is directed to file reply in other CAs and also give detailed reply in the main CP. In CA/190 objections shall be filed by the Counsel for the Respondent. Put up on **13.11.2017 at 10.30 A.M.**



MEMBER (TECHNICAL)
ghk



MEMBER (JUDICIAL)